BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

C.P. (I.B) No. 143/7/NCLT/AHM/2017

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL

Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 27.10.2017

Name of the Company:

Canbank Factors Ltd.

V/s.

Accord Industries Ltd.

Section of the Companies Act:

Section 7 of the Insolvency and Bankruptcy

Code

S.NO. NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1. LALIT M. PATEL	ADVOCATE	PETITIONER	
2. VISHAL J.DAVE	ADVOCATC	RESPONDENT	200
3. NIPUN SIHGHYI	ADVOCATE	RESPONDENT	Meg-

ORDER

Learned Advocate Mr. Lalit Patel present for Financial Creditor/Petitioner. Learned Advocate Mr. Vishal Dave with Learned Advocate Mr. Nipun Singhvi present for Respondent (Caveator).

Proof of service of copy of application on Respondent filed.

Caveator is present.

Respondent / Corporate debtor shall file its objections, if any, list the matter on 17.11.2017. for hearif be fre as mission.

MANORAMA KUMARI MEMBER JUDICIAL BIKKI RAVEENDRA BABU MEMBER JUDICIAL

Dated this the 27th day of October, 2017.